

HIGH COURT OF SIKKIM
Record of Proceedings

WP(C) No. 39/2019

KALA DEVI SUBBA AND ORS.

PETITIONER (S)

VERSUS

STATE OF SIKKIM AND ORS.

RESPONDENT (S)

For Petitioners : MS. Laxmi Chakraborty, Advocate.

For Respondents No. 1, 5 & 6 : Mr. Sudesh Joshi, Addl. Advocate General.
Mr. Sujan Sunwar, Asst. Govt. Advocate.

For Respondents No. 2, 3 & 4 : Mr. D.K. Siwakoti, Advocate.

For Respondent No.7 : Mr. Sajal Sharma, Advocate.

Date: 06/04/2021

CORAM :

HON'BLE MR. JUSTICE JITENDRA KUMAR MAHESHWARI, CJ.

...

Heard learned counsel appearing on behalf of the petitioner.

In the present case, as directed earlier the amendment has to be made by the counsel for the petitioner. Learned counsel contends that in place of moving of an application for amendment, the petitioner may be permitted to withdraw the petition with a liberty to file a fresh petition joining all relevant pleadings.

Prayer seems to be reasonable, therefore, allowed.

Accordingly, the Writ Petition stands dismissed as withdrawn with liberty to file a fresh petition.

Chief Justice